

(2021) 03 MAN CK 0068
In the Manipur High Court
Case No : Writ Petition (c) No. 560 Of 2020

Laishram Jamuna

APPELLANT

Vs

State Of Manipur & Anr.

RESPONDENT

Date of Decision : 24-03-2021

Acts Referred:

Citation : (2021) 03 MAN CK 0068

Hon'ble Judges : Ahanthem Bimol Singh, J

Bench : Single Bench

Advocate : Babita Th ,S Bijita Devi

Final Decision : Allowed

Judgement

Heard Mrs. Babita Th., learned counsel appearing for the petitioner and Mr. K. Jagat, learned GA appearing for the respondents.

It is submitted by the learned GA that he has already got instructions and accordingly he prayed for granting three weeks time for filing counter

affidavit. On the other hand, the counsel for the petitioner vehemently argued that even though the petitioner was appointed to a Grade-IV post on

regular basis w.e.f. 14.06.2017 and even though her service has been utilized by the Government, the monthly pay and allowances of the petitioner has

not been released till date without any cogent reason. It is also submitted that due to non-payment of her pay and allowances, the petitioner is facing

great hardship and accordingly, a prayer has been made on behalf of the petitioner for directing the respondents to release the monthly pay and

allowances due payable to the petitioner.

After hearing the counsel for the parties and after perusal of the records, this Court is satisfied that a prima facie has been made out for passing an

interim order. Accordingly, as an interim measure, the respondents are directed to release the monthly pay and allowances due payable to the petitioner within a period of one month from today.

List this case again on 03.05.2021.

A copy of this order be furnished to both the counsel appearing for the parties through their e-mail/whatsapp.